

12.21 hrs.

**COMMITTEE ON PRIVATE MEMBERS
BILLS AND RESOLUTIONS**

Seventh Report

[English]

SHRI M. THAMBI DURAI (Dharmapuri) : I beg to present the Seventh Report (Hindi and English versions) of the Committee on Private Members Bills and Resolutions.

**SUPPLEMENTARY DEMANDS FOR
GRANTS (GENERAL), 1985-86**

[English]

THE MINISTER OF FINANCE (SHRI VISHWANATH PRATAP SINGH) : I beg to present a statement (Hindi and English versions) showing Second Supplementary Demands for Grants in respect of the Budget (General) for 1985-86.

[Placed in Library. See No. LT-1508/85]

MR. SPEAKER : Calling Attention. Prof. Ramkrishna More—not present; **SHRI S. M. Bhattam**—not present.

The House shall now take up Matters under rule 377.

12.22 hrs.

MATTERS UNDER RULE 377

- (i) **Transfer of evacuee properties to the old inhabitants by simplifying the procedure**

[English]

MR. SPEAKER : The House shall now take up matters under rule 377.

SHRI JAI PRAKASH AGARWAL (Chandni Chowk) : The Government of India acquired evacuee property after partition and very few properties remained with the Custodian/Settlement Officer under the Ministry of Home Affairs at Delhi. There have been so many families residing

in the said properties for the last more than two decades and paying the rent regularly to the Government of India. They all have put their hard earnings in keeping up the said properties which are mostly hundred years old and it is a fact that the Department of Custodian/Settlement Offices has not spent even a single paise on keeping up the said evacuee properties.

The department concerned tried to put the said properties on public auction in the month of July, 1985 but could not succeed. On one side while we are providing the houses to the shelterless people through D.D.A. while on the other hand we are not considering that these old inhabitants shall be uprooted and rendered shelterless.

The properties should therefore be sold out to the old inhabitants considering the fact that they have put their hard earned money in keeping up the properties. All facilities should be provided to them and the said properties should be transferred in their respective names by simplifying the procedure.

[Translation]

- (ii) **Need to declare Gorakhpur district of UP as a backward district and to set up a big industrial unit there**

SHRI MADAN PANDEY (Gorakhpur) : Mr. Speaker, Sir, Gorakhpur, which is the major centre of Gorakhpur Division of Eastern Uttar Pradesh, is facing acute unemployment due to non-setting up of any big industry in the public or private sector after independence. The fertilizer factory set up in the beginning of the sixth decade with an investment of Rs. 20 crores has almost become a sick unit. There is great resentment among the people of Gorakhpur Division due to non-inclusion of any proposal for setting up any industrial unit there in the Seventh Plan also. Private sector has got no attraction to set up industries there because Gorakhpur District has not been declared as an industrially backward district and no financial assistance and other incentives given to backward districts, can be made available to it. Therefore, this region has reached the lowest ebb of poverty due to the burden of increasing population and unemployment.